

Ms V. Prithviraj
S.V.R. Murthy

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 1995

93

M. Sharoff..... Applicant (s)

Versus

Union of India..... Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	13.2.95	<p>REGISTER G Registrar</p> <p>It is mentioned on behalf of the the counsel for the petitioner that he has gone out of Station at Paradeep. Adjourned to 15.2.1995.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>This petition coming up for admission seeks the quashing of orders at Annexures 19 and 21. Annexure-19 is an order passed by the Divisional Railway Manager, wherein the claim of the applicant about setting right anomaly in his pay has been rejected. Annexure-21, is a comparison chart to the pay particulars of the applicant and his junior Shri Ch. Nookaraju. The applicant submitted representations dated 7.4.92, 8.5.93 and 6.8.94 before the Ministry, General Manager and Divisional Railway Manager, respectively by his petitions which are Annexures 15, 16 and 20 to this application. His main grievance is that till now his representations have not been disposed of. He seeks a direction from this Tribunal for disposing of these</p>	<p>J.P.O. of 1995-22 Filed.</p> <p>87491-</p> <p>In this application aps 19, the applicant has prayed for a direction for stepping up of pay.</p> <p>87491-</p> <p>For Registration.</p> <p>87480- 10.2.95</p> <p>Register G for Admision, Annexures 15, 16 and 20 are on file.</p> <p>101791-</p>
2	15.2.95		

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..2	15.2.95	<p>representations after giving him proper opportunity.</p> <p>After hearing learned counsel for the petitioner Shri V. Prithivi Raj I am satisfied that this is a fit case to give direction to the respondents to dispose of the pre representations of the petitioner. I accordingly direct the Secretary, Rail Bhawan, New Delhi, the General Manager, S.E. Railway, Calcutta and the Divisional Railway Manager, S.E. Railway, Khurda Road to dispose of those representations mentioned above within a period of three months from the date of receipt of a copy of this order. The respondents shall personally hear the petitioner and pass a reasoned and speaking order while disposing of the representations. This disposes of the original application 93 of 1995.</p> <p>Learned Standing Counsel Shri D.N. Mishra was heard in the matter.</p> <p>Hand over copy of the orders to both the counsels.</p> <p style="text-align: right;">Member MEMBER (ADMINISTRATIVE)</p>	<p>Adj. to 15.2.95 for admission Annexure-9 13 p. 20, not legible.</p> <p><u>Patna</u> 14/2</p> <p>Branch 06-10-2 11-15-2-95</p> <p>A copy of order dt. 15.2.95 may be given to the petitioner's counsel.</p> <p>The same copy of order alongwith copy of the petition may also be handed over to Mr. D.N. Mishra for respondent.</p> <p><u>Patna</u> 17/2</p> <p><u>Chunuk</u> 17.2.95 S.O.</p> <p>Received on behalf of D.N. Mishra copy of the order and any other application</p> <p>8/2/95 17/2/95</p>

Received copy of order on behalf of Mr. V.P.Raj
Samarjeet 20-2-95.